

(c) whether the Government have delegated power to KVIC to purchase immovable property; and

(d) if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) The Government have received the following proposals from KVIC in respect of the acquisition of immovable property:

S.No.	Description of immovable property
1.	Construction of 19 Staff Qtrs. through CPWD, for its State Office Bhubaneshwar.
2.	Purchase of 34 Staff Quarters from West Bengal Housing Board (Ready built) for its State Office, Calcutta.
3.	Purchase of Office Accommodation from Calcutta Improvement Trust of 5000 Sq.ft. covered area.
4.	Purchase of property at Haldwani for MDTC Centre, Haldwani.

(c) and (d) Government have not received any proposal from KVIC for delegation of such powers.

Mahanandi Coalfield Ltd.

2741. SHRI GIRDHARI LAL BHARGAVA:

SHRI K.P. SINGH DEO:

Will the Minister of COAL be pleased to state:

(a) whether the coal mining activities have come to standstill in the Vasundhara Open Cast Coal Mines under Mahanandi Coalfield Ltd.(MCL);

(b) if so, since when and the reasons therefor; and

(c) the steps taken by the Government to restart the coal mining operation at this coal mine?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): (a) to (c) The Vasundhara Opencast Project sanctioned in June, 1989 had to be shelved on account of lack of linked consumers of coal and infrastructural facilities. However, in 1994 the project was revived after suitable linkages for coal supply could be established and action for infrastructural development initiated. Coal production from the project started in May, 1997 and is continuing.

[Translation]

Scam in Bank of Rajasthan at Indore

2742. SHRI DADA BABURAO PARANJPE: Will the Minister of FINANCE be pleased to state:

(a) whether the Government are aware that there is resentment among the people due to the scam of

Rs.2.41 crores in the Indore branch (Madhya Pradesh) of Bank of Rajasthan;

(b) if so, whether any enquiry has been conducted by the Government in this regard; and

(c) if so, the details thereof and the action taken or proposed to be taken by the Government to punish the guilty employees involved in such scams?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) to (c) The information is being collected and to the extent available will be laid on the Table of the House.

Number of Sick Units and Loan Outstanding

2743. DR. RAMVILAS VEDANTI:

SHRI SOHANVEER SINGH:

Will the Minister of FINANCE be pleased to state:

(a) details of sick units in the country as on June 30, 1997, State-wise;

(b) the loan of bank outstanding against these sick units;

(c) whether the Government propose to provide financial assistance to revive sick units in the country;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) and (b) As reported by Reserve Bank of India (RBI), state-wise details of small scale industries (SSI) sick units and non-SSI sick industrial units with outstanding bank-credit against them as on 31.3.1996 (latest available) is attached as statement.

(c) to (e) RBI has reported that under its existing guidelines, banks provide need based working capital to sick industrial units. Detailed guidelines have also been issued by RBI regarding formulation/implementation of rehabilitation packages in respect of sick/weak industrial units found potentially viable for their revival. Rehabilitation package, inter alia, provides for funding of existing dues of banks and financial institutions with extended period of repayment thereof in a phased manner, interest concessions, grant of fresh term loan as also fresh working capital facilities. The Board for Industrial and Financial Reconstruction (BIFR) set up under the Sick Industrial Companies (Special Provisions) Act, 1985 (SICA) takes necessary action in respect of non-SSI sick units for determination of preventive, ameliorative, remedial and other measures and for enforcement of such measures under the provisions of SICA. The banks have also been advised by RBI to implement the rehabilitation packages approved by BIFR in relation of sick industrial units.

Statement

State-wise Number of NON-SSI Sick Industrial Units, SSI Sick Units and Bank Credit Outstanding as on 31.03.1996

Rs. Crore

Name of States/ Union Territories	Number of	Amount	Number of	Amount
	NON-SSI Sick Industrial Units	Outstanding	SSI Sick Industrial Units	Outstanding
1	2	3	4	5
1. Andhra Pradesh	234	1037.42	14794	296.41
2. Assam	37	116.57	19831	51.85
3. Arunachal Pradesh	1	1.77	104	0.96
4. Bihar	56	103.19	16695	97.54
5. NCT of Delhi	26	125.97	6045	247.46
6. Goa	4	11.43	717	15.39
7. Gujarat	117	670.07	7476	228.37
8. Haryana	63	305.56	2332	97.76
9. Himachal Pradesh	30	38.72	567	18.01
10. Jammu & Kashmir	7	27.89	3728	25.62
11. Karnataka	114	493.34	11196	247.24
12. Kerala	69	412.38	8984	163.50
13. Madhya Pradesh	99	323.86	11748	172.30
14. Maharashtra	337	1688.84	20100	744.14
15. Meghalaya	2	1.31	4985	15.80
16. Mizoram	—	—	62	1.81
17. Manipur	1	2.37	913	8.06
18. Nagaland	1	1.30	1445	11.39
19. Orissa	53	194.72	7826	47.57
20. Punjab	37	137.35	2362	64.16
21. Rajasthan	61	229.58	15668	84.11
22. Sikkim	1	6.35	116	0.58
23. Tamil Nadu	129	762.63	8293	326.97
24. Tripura	6	9.13	1356	2.73
25. Uttar Pradesh	173	993.58	38349	340.72
26. West Bengal	225	1080.37	56214	388.26
Total	1873	8775.69	261906	3698.71
Union Territory				
1. Andman & Nicobar Islands	—	—	41	0.18

1	2	3	4	5
2. Chandigarh	12	32.85	205	12.51
3. Daman & Diu	1	1.98	5	1.88
4. Dadra & Nagar Haveli	2	4.22	1	0.90
5. Pondichery	8	8.54	218	7.78
6. Lakshadweep	—	—	0	0.00
Total	23	47.59	470	23.25
Grand Total	1896	8823.28	262376	3721.96

[English]

EOU Status to IRE

2744. SHRI N.K. PREMCHANDRAN: Will the Minister of COMMERCE be pleased to state:

- (a) whether any proposal has been pending with Government to debond the E.O.U. Status to IRE in Kerala;
- (b) if so, the details thereof and the action taken by the Government to clear this proposal;
- (c) if not, the time by which it is likely to be cleared;
- (d) whether the Government propose to give relaxation in the excise duty to the IRE for selling products in the domestic market; and
- (e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (DR. BOLLA BULLI RAMAIAH): (a) to (c) *M/s. Indian Rare Earth Limited* a 100% EOU have been permitted to debond out of the Export Oriented Units Scheme subject to standard conditions including payment of Customs and Excise duties applicable at the time of debonding. However they have not completed the formalities for debonding.

(d) and (e) The request of the unit for waiver of excise/customs duty for sale of finished products in the domestic market, is under examination in consultation with Department of Revenue as substantial amount of duty is involved.

[Translation]

Sick large Units more Risky than SSIs

2745. JUSTICE GUMAN MAL LODHA:

SHRI NAWAL KISHORE RAI:

Will the Minister of FINANCE be pleased to state:

- (a) whether attention of the Government has been

drawn towards the newsitem captioned "SSIs units less Risky than large Units says R.B.I Study" appearing in the Daily Observer dated 14th July, 1997;

- (b) if so, whether the risk involved issuing loans to small scale industries is less in comparison with the big and medium scale industries;
- (c) if not, the reaction of the Government in this regard;
- (d) whether keeping in view this study report of the Reserve Bank, the Government have issued any directives for comprehensive improvement in the credit policy; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) and (b) The Reserve Bank of India (RBI) has reported that it has not conducted and such study.

- (c) to (e) Do not arise.

[English]

Dave Committee

2746. DR. LAXMINARAYAN PANDEY: Will the Minister of FINANCE be pleased to state:

- (a) whether Dave Committee on infrastructure for capital markets has recently submitted its report;
- (b) if so, the recommendations made by the Committee; and
- (c) the reaction of Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) The Dave Committee on Infrastructure for capital market was appointed by the Association of Merchant Bankers of India (AMBI) under the Chairmanship of Dr. S.A. Dave. The report of the Committee was submitted to AMBI and not to the